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"As I am going to the U.S.A. as a Member of the Indian Delegation to the United Nations General Assembly, I shall not be able to be present during the meetings of the fifteenth session of the Rajya Sabha. I, therefore, request, through you, that the House may be pleased to grant me leave of absence during all meetings of that session."

Is it the pleasure of the House that permission be granted to Dr. Raghubir Sinh for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

#### PAPERS LAID ON THE TABLE

### SUMMARY OF PROCEEDINGS OF THE FIFTH SESSION OF THE INDUSTRIAL COMMITTEE ON COAL MINING

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table a copy of the Summary of Proceedings of the Fifth Session of the Industrial Committee on Coal Mining held in New Delhi in August, 1956. [Placed in Library See No. S-467/56.]

# [REPORT OF THE PLANTATION INQUIRY COMMISSION (1956) ON COFFEE

### AMENDMENT TO THE COFFEE RULES 1955 STATEMENT OF RECEIPTS AND EXPENDITURE OF THE COIR-BOARD, ERNAKULAM

THE MINISTER FOR TRADE (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table a copy of the Report of the Plantation Inquiry Commission (1956) on Coffee. [Placed in Library. See No. S-472/56.]

I also beg to lay on the Table, under subsection (3) of Section 48 of the Coffee Act, 1942, a copy of the Ministry of Commerce and Consumer Industries Notification S.R.O. No. 2201 [15(14) Plant/55], dated

the 22nd September, 1956, publishing an amendment to the Coffee Rules, 1955, [Placed in Library. Set-No S-435/56.]

I also beg to lay on the Table, under subsection (4) of section 17 of the Coir Industry Act, 1953, a copy of the statement of receipts and expenditure of the Coir Board. Ernakulam, for the year 1954-55, together with a copy of letter No. OA6/12-337/55-56/240, dated the 3rd September, 1956 from the Comptroller. Travancore-Cochin. [Placed in Library. See No. S-486/56.]

## AMENDMENT TO THE WORKING JOURNALISTS WAGE BOARD RULES, 1956

THE MINISTER FOR LABOUR (SHRI KHANDUBHAI DESAI): Sir, 1 beg to lay on the Table, under sub-section (3) of section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, a copy of the Ministry of Labour Notification S.R.O. No. 2136, dated the 17th September 1956. publishing an amendment to the Working Journalists Wage Board Rules 1956. [Placed in Library. Sec-No. S-425/56.]

#### AMENDMENTS TO THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1955

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE): Sir, I beg to lay on the Table, under subsection (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each of the following Notifications:—

(i) Ministry of Rehabilitation Notification S.R.O. No. 2188/R. Amdt. VII, dated the 24th September 1956, publishing certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.